

(ii) *Road overbridge at Bellary:*

Collection of materials for starting the work is in progress. P.W.D./Karnataka have suggested some change in the alignment which is presently under examination. Physical construction of the bridge can be taken up only after this is finalised with the State Government. Expenditure incurred by the Railway on this work so far is Rs. 1.13 lakhs.

(iii) *Road overbridge at Hirehalli:*

Work has not yet been taken up as the Road Authorities have not started the work on the approaches. Railway would progress the work concurrently with the Road authorities. No expenditure has, therefore, been incurred by the Railway on the work so far.

Violation of law against dowry

2129. SHRI K. MALLANNA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received any reports from the States on the infringement of the law against the dowry system;

(b) if so, the names of such States; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) In connection with a starred question answered in the Lok Sabha, the State Governments and Union territory Administrations were requested to furnish information, *inter alia*, about the number of dowry cases reported during 1975.

(b) A statement containing the names of the State Governments and Union territory Administrations which

furnished the relevant information is attached.

(c) Government is examining the question of amendments to the Dowry Prohibition Act in the light of replies received from State Governments, amendments made by State Governments and suggestions made by the Committee on the Status of Women in India and others.

Statement**State Governments**

1. Andhra Pradesh.
2. Assam.
3. Gujarat.
4. Haryana.
5. Himachal Pradesh.
6. Jammu & Kashmir.
7. Karnataka.
8. Kerala.
9. Maharashtra.
10. Manipur.
11. Meghalaya.
12. Orissa.
13. Uttar Pradesh.
14. Sikkim.

Union Territory Administrations

1. Andaman & Nicobar Islands.
2. Arunachal Pradesh.
3. Chandigarh.
4. Dadra and Nagar Haveli.
5. Delhi.
6. Goa, Daman and Diu.
7. Lakshadweep.
8. Mizoram.
9. Pondicherry.

Committees of High Court Judges on disposal of cases

2130. SHRI R. K. SINHA:
SHRI VASANT SATHE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Central Government have asked the State Governments to appoint committees of